

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.12.2020 THROUGH VIDEO CONFERENCING.

**NAME OF THE COMPANY : VASTUKALA INFRATECH PVT. LTD. V/s ROC
SECTION: 252(3) OF COMPANIES ACT, 2013**

**PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE,
MEMBER (J)**

**COUNSEL FOR APPELLANT : SH. MUDIT AGNIHOTRI ALONGWITH
SH. NAMIT SRIVASTAVA, ADVS.**

COUNSEL FOR ROC : SH. PRADEEP SINGH SISODIA, CGSC.

C APPEAL NO.220/ALD/2020

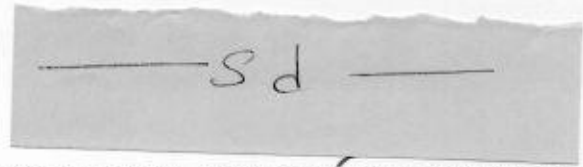
The matter was taken up today through Video Conferencing.

Heard Sh. Mudit Agnihotri along with Sh. Namit Srivastava, Advocates for the Appellant and Sh. Pradeep Singh Sisodia, CGSC for the ROC through video conferencing.

Ld. Counsel for the ROC prays four weeks further time to file reply. Time is granted.

As prayed, put up in the week commencing 17th March, 2021 for arguments before the Regular Court/ through Video Conferencing, by which time, pleadings may be exchanged between the parties.

A prayer for interim relief regarding de-freezing of the account shall be considered on the next date fixed.



**JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)**

Dated : 17.12.2020

*Typed by :
Kavya Prakash Srivastava
(Stenographer)*